

A Lawyer by profession, Shri Devendra Nath Dwivedi was known for his vast knowledge of Constitutional provisions and legal nuances. He was Member of the Joint Advisory Committee, Film Institute and National Film Archives in 1972. He was President of the All India Hindustan Commercial Bank Employees Association and Diesel Locomotive Workers' Congress.

Shri Devendra Nath Dwivedi also served as the Additional Solicitor General of India.

Shri Devendra Nath Dwivedi represented the State of Uttar Pradesh in this House from April 1974 to April 1980.

In the passing away of Shri Devendra Nath Dwivedi, the country has lost a distinguished lawyer and an able Parliamentarian.

We deeply mourn the passing away of Shri Syed Rahmat Ali and Shri Devendra Nath Dwivedi.

I request Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

(Hon. Members then stood in silence for one minute)

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved families our sense of profound sorrow and deep sympathy.

**RE. DEVELOPMENT AUTHORITY FOR BUNDELKHAND IN
UTTAR PRADESH**

श्री रुद्रनारायण पाणि (उड़ीसा) : महोदय... महोदय....(व्यवधान)....

MR. CHAIRMAN: Question No.421 ...*(Interruptions)*...

श्री सतीश चन्द्र मिश्र (उत्तर प्रदेश) : मान्यवर, हमने आपको आज सुबह एक नोटिस दिया था। मान्यवर, बुंदेलखंड के विषय पर जो एक बयान आया है, आज माननीय मंत्री जी यहां हाउस में मौजूद हैं, उन्होंने यह बयान दिया है कि बुंदेलखंड को लेकर उत्तर प्रदेश में केंद्र की सरकार डायरेक्ट हस्तक्षेप करके एक विकास प्राधिकरण बनाएगी। तो जहां इनकी सरकार नहीं है, वहां पर इस तरह से सेंट्रल गवर्नमेंट ...**(व्यवधान)**...

श्री एस.एस. अहलुवालिया (झारखंड) : सभापति महोदय, उत्तर प्रदेश ...**(व्यवधान)**...

श्री सभापति : ऑनरेबल मैम्बर्स प्लीज...**(व्यवधान)**... पहली चीज तो यह है कि आप लोग बैठ जाइए। ...**(व्यवधान)**... देखिए, प्लीज...**(व्यवधान)**... प्लीज...आप बैठ जाइए। ...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्र : मान्यवर, यह कंस्टीट्यूशन का violation है। ...**(व्यवधान)**... अगर इस तरीके से ...**(व्यवधान)**...

श्री सभापति : आप बैठ जाइए। ...**(व्यवधान)**... मिश्र जी, प्लीज...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्र : पूरे हिन्दुस्तान में उन सभी सरकारों पर...**(व्यवधान)**... जहां पर भी सेंट्रल गवर्नमेंट की सरकार है...**(व्यवधान)**...

श्री एस.एस. अहलुवालिया : प्रश्नकाल को स्थगित करें।...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्र : माननीय मंत्री जी बैठे हुए हैं।...**(व्यवधान)**...

MR. CHAIRMAN: One minute please. ...*(Interruptions)*... Please listen to the Chair. ...*(Interruptions)*... Please listen to the Chair. ...*(Interruptions)*... I am afraid this is all against the rules. The Members are themselves breaking the rules. ...*(Interruptions)*... You know the procedure. ...*(Interruptions)*... You are breaking the rules. The Chair has no option but to adjourn the House till 12 o' clock. ...*(Interruptions)*...

The House then adjourned at five minutes past eleven of the clock.

The House reassembled at twelve of the clock MR. DEPUTY CHAIRMAN
in the Chair.

WRITTEN ANSWERS TO STARRED QUESTIONS

Thermal Power Stations in Maharashtra

*421. SHRI SHARAD ANANTRAO JOSHI: Will the Minister of POWER be pleased to state:

(a) the number and the particulars of the proposals for Thermal Power Station (TPS) units submitted by the Maharashtra Government and pending with the Ministry, including those at Parli, Khaperkheda and Bhusawal;

(b) the reasons for the delay in disposal of these proposals; and

(c) by when these proposals would finally be disposed of?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) to (c) With the enactment of the Electricity Act, 2003, Techno-Economic Clearance (TEC) of Central Electricity Authority (CEA) is not required for setting up of the thermal power plants. Hence, no proposal for setting up of Thermal Power Station (TPS) units from Maharashtra Government is pending with the Ministry of Power/Central Electricity Authority.

Reduction in AT and C losses

*422. DR. K. MALAISAMY: Will the Minister of POWER be pleased to state:

(a) whether, in the beginning of 2008, Government had assured to reduce the Aggregate Technical and Commercial (AT and C) losses in power supply by nine per cent per annum;

(b) if so, the present situation thereof;

(c) whether Government had also assured to ensure 100 per cent metering at feeder distribution transformer and consumer levels; and

(d) if so, the present stage thereof?

THE MINISTER OF POWER (SHRI SUSHILKUMAR SHINDE): (a) The Government of India has accorded sanction to implement Restructured APDRP for Eleventh Plan as a Central Sector Scheme on 31.07.2008. The focus of the programme is on actual, demonstrable performance in terms of loss reduction. Projects under the Scheme to be taken up in two parts. Part-A is the projects for establishment of baseline data and IT applications for energy accounting/auditing